

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 2nd May, 1974.

NOTIFICATION
INCOME-TAX

No. 606 (F.No. 404/133/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises S/Shri J.N. Mehra and K.K. Rai who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The Appointment of S/Shri T.L. Dlingra and K.S. Gogia made by Notifications No. 37 (F.No. 404/104/70-ITCC) dated 12.5.70 and No. 336 (F.No. 404/128/73-ITCC) dated 24.4.73 is cancelled with effect from 3rd May, 1974.

3. This Notification shall come into force with effect from 3rd May, 1974.

T.R. Aggarwal

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No. 606 (F.No. 404/133/74-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Adml. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, ICS(DI) Staff College, Nagpur.
5. The Chief Secretary to Govt. of Rajasthan, Jaipur.
6. The Comptroller & Auditor General of India, New Delhi (25 copies).
7. The Accountant General, Rajasthan, Jaipur.
8. All Officers/Sections in the Board's office.
9. Shri P.E. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
10. Bulletin Section (3 copies).
11. Guard File.

ADK.

No. 606/ITL-II/74/218/RSE/74.

T.R. Aggarwal

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.